

candidates and fresh graduates among those who have applied for the Indian Administrative Service Emergency Recruitment Examination; and

(b) the number of Scheduled Castes candidates under each category?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) and (b). The total number of applications received up to the 31st July, 1956 is 22,896.

As already stated in reply to Starred Question No. 102 answered on the 18th July, 1956, the closing date for receipt of applications from candidates intending to appear at the centres of examination opened abroad is 17th August, 1956.

It will take some time to compile the statistics required in parts (a) and (b) of the question. As soon as the information is collected, a statement giving the information will be laid on the Table of the House.

**पटसन की वस्तुओं पर निर्यात शुल्क**

\*८७२ श्रीमती बन्सुधाबाई बोरकर: क्या बिना मंत्री यह बताने की कृपा करेंगे कि :

(क) पटसन वस्तु निर्याताओं पर से निर्यात शुल्क हटाने के कलस्वरूप क्या सरकार को कोई हानि हुई है ; और

(ख) यदि हाँ, तो कितनी हानि हुई?

**राजस्व और प्रतिरक्षा व्यव मंत्री (श्री जे. ए. गुरु):** (क) तथा (ख), यह बताना सम्भव नहीं है कि शुल्क की कोई हानि हुई है या नहीं भयवा यदि हुई है तो कितनी, क्योंकि इस प्रकार के मूल्यांकन में कई अनिश्चित बातें आ जाती हैं। सम्भव है यदि निर्यात-शुल्क न हटाया जाता तो निर्यात वाणिज्य बिल्कुल ही बन्द हो जाता और तब राजस्व से बिल्कुल ही प्राप्ति नहीं होती। किन्तु १९५५-५६ के बजट में पटसन की वस्तुओं के निर्यात-शुल्क की मद में ७१० लाख रुपये की रकम जमा लाते डाल दी गयी थी। २ अगस्त १९५५ को निर्यात-शुल्क हटा दिये जाने के बाद उस वर्ष इस शीर्षक के अन्तर्गत ३६८ लाख रुपये की प्राप्ति हुई और इस प्रकार ३१२ लाख रु० की कमी रही।

## Coal

\*873. **Shri Hem Raj:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is fact that the Punjab Government has requested the Central Government for carrying out a survey of Sihur Pain in Deragopipur Tahsil Punjab where big coal deposits are supposed to exist; and

(b) if so, whether any survey of the area is proposed to be undertaken?

**The Minister of Natural Resources (Shri K. D. Malaviya):** (a) and (b) A statement giving the required information is laid on the Table of the House. [See Appendix V, annexure No. 33.]

## Panchayat System in Tripura and Manipur

\*874. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) the reasons for delay in introduction of Panchayat System in Tripura and Manipur; and

(b) whether Government propose to introduce Panchayat System in both States before the next general elections?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) and (b). Village Authorities are already functioning in the Hill Areas of Manipur. There are however no Panchayats in the Manipur Valley and Tripura. It has therefore been decided to extend the Assam Rural Panchayat Act, 1948, to these areas. This Act required some amendments to enable the Panchayats to function more efficiently, and these are under consideration.

## Financial Integration of Jammu and Kashmir

\*875. **Shri Kamath:** Will the Minister of Home Affairs be pleased to state:

(a) whether the process of financial integration of the State of Jammu and Kashmir with the Indian Union, as envisaged in the Delhi Agreement of 1952 has been completed; and

(b) if not, how far it has progressed?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) A new financial relationship between the Government of India and the Government of Jammu and Kashmir has been reached as contemplated by the Delhi Agreement. This is embodied in two Agreements—one under Article 306 of the Constitution, and the other under Articles 278 and 295.